

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

CA 16/2021 IA 15/2021 IA 61/2022 CA 137/2023 CA 170/2023 in
CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.10.2023**

NAME OF THE PARTIES: **UNION OF INDIA V/S INFRASTRUCTURE**
LEASING & FINANCIAL SERVICES LTD

Section 241-242 of the Companies Act, 2013 & Rule 11

ORDER

CA 16/2021 IA 15/2021 IA 61/2022

- 1) Mr. Gaurav Joshi, Ld. Sr. Advocate for the Applicants and Mr. Aditya Sikka, Ld. Advocate for the Union of India are present.
- 2) Applicant seeks some time to work out with the Committee of Creditors. Counsel for the IL&FS has no objection for the adjournment in the matter.
- 3) Stand over to 10.11.2023, for further consideration and hearing.

CA 137/2023

- 1) Janak Dwarkadas, Ld. Sr. Advocate for the Applicant informed that IL&FS has sought undertaking to share the distribution details and permitting inspection of certain records, which has been recently communicated recently by the Administrator.

- 2) Accordingly, Applicant seeks some time to furnish confidentiality undertaking and inspect the details of the distribution to make out their case. Time is allowed.
- 3) Stand over to 06.11.2023, for further consideration and hearing.
- 4) It is to be noted that no Affidavit shall be filed and placed on record by any of the Parties without leave of this Court after 20.10.2023.

CA 170/2023

- 1) This Application is connected to CA 137/2023; hence, adjourned to 06.11.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**